SHREE PACETRONIX LIMITED

Registered Office: Plot No. 15, Sector II, Industrial Area, Pithampur, District Dhar- 454775, Madhya Pradesh

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED DECEMBER 03, 2007 AND LETTER OF OFFER DATED DECEMBER 17, 2007 AND REVISED LETTER OF OFFER DATED FEBRUARY 27, 2008, TO THE SHAREHOLDERS OF SHREE PACETRONIX LIMITED ("SPL" / "TARGET COMPANY")

This announcement ("Corrigendum to the Public Announcement") is in continuation of and should be read in conjunction with the Public Announcement dated December 03, 2007 ("PA") and the Letter of Offer dated December 17, 2007 and revised Letter of Offer dated February 27, 2008, being issued by Karvy Investor Services Ltd. ("the Manager to the Offer"), on behalf of Dr. Mathew S Kalarickal ("Acquirer") and Mr. Darshanjit Singh ("PAC"), who have made a Public Offer ("Offer") for the acquisition of 7,19,880 fully paid-up equity shares of the face value of Rs. 10 each representing 20% of the equity share capital of Shree Pacetronix Limited pursuant to Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("**SEBI (SAST) Regulations")** to the Shareholders of the SPL, pursuant to the offer**.**

The Shareholders of SPL are requested to take note the following:

1) The Fax No. of Dr. Mathew is +91-44-28295747 and Mr. Darshanjit Singh is +91-22-22851054;
2) The instant offer is not a competitive bid;
3) The Regulation, in compliance to which this Offer has been made be read as Regulation 10 and 12 read with Regulation 14(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 instead of 10 and 11(1) and 12;
4) Dr. Mathew Samuel Kalarickal (Acquirer) and Mr. Darshanjit Singh (PAC) entered into the Agreement dated 27th November 2007 under which they acquired 6,55,558 (Six Lacs Fifty Five Thousand Five Hundred Fifty Eight) number of Equity Shares representing 18.21% of the Paid up Capital of the Company. As per the terms of the agreement the Acquirer and PAC would hold 19.11% each of the post offer paid up capital of the Company. Accordingly, Dr. Mathew, the Acquirer who holds 2,25,000 number of equity shares constituting 6.25% of the paid up share capital of the Company would acquire upto 4,62,719 number of equity shares constituting 12.86% of the total paid up capital of the Company. Hence, post offer his holding would go upto 19.11% of the total paid up capital of the Target Company. Mr. Darshanjit Singh, PAC, who holds 4,30,558 number of equity shares constituting 11.96% of the paid up share capital of the Company would acquire upto 2,57,161 number of equity shares constituting 7.15% of the total paid up capital of the Company. Hence, post offer his holding would also go upto 19.11% of the total paid up capital of the Target Company;
5) The schedule of activities in relation to the Offer has been revised and incorporated in the Letter of Offer. The Original schedule and the revised schedule are as follows:

ACTIVITY	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
Public Announcement	Monday, December 03, 2007	Monday, December 03, 2007
Specified Date* (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Thursday, December 13, 2007	Thursday, December 13, 2007
Last date for Competitive Bid	Monday, December 24, 2007	Monday, December 24, 2007
Date by which Letter of Offer to be posted to the shareholders.	Tuesday, January 15, 2008	Wednesday, March 26, 2008
Date of Opening of the Offer	Wednesday, January 23, 2008	**Wednesday, April 02, 2008**
Last date for revising the offer price / Number of shares	Thursday, January 31, 2008	Wednesday, April 09, 2008
Last date up to which shareholders may withdraw	Wednesday, February 06, 2008	Tuesday, April 15, 2008
Date of Closure of the Offer	**Monday, February 11, 2008**	**Monday, April 21, 2008**
Date by which acceptance/ rejection would be communicated and the corresponding payment for the acquired shares and/or the unaccepted shares/ share certificates will be dispatched/ Credited.	Tuesday, February 26, 2008	Monday, May 05, 2008

Terms used but not defined in this Corrigendum to the PA shall have the same meaning as assigned in the PA. This Corrigendum to the PA is also expected to be available on SEBI's website at http://www.sebi.gov.in. All other terms and conditions of the PA remain unchanged. The Board of Directors of the Acquirer accepts full responsibility for the information (except that which pertains to the Target Company) contained in this Corrigendum to the PA, and also accepts responsibility for the obligations of the Acquirer as laid down in the Regulations.

Issued by the Manager to the offer
For and on behalf of Dr. Mathew Samuel Kalarickal (Acquirer) and Mr. Darshanjit Singh (PAC)

MANAGER TO THE OFFER		REGISTRAR TO THE OFFER
KARVY INVESTOR SERVICES LTD	**Karvy Investor Services Ltd.** "Karvy House", 46 Avenue 4, Street No.1, Banjara Hills, Hyderabad - 500 034 Tel. No.: (040) 23374714, 23320252 Fax No.: (040) 2337 4714 E-mail: cmg@karvy.com Website: www.karvy.com Contact Person: Mr. Sameer V. Upadhyay/ Mr. M. P. Naidu	KARVY Karvy Computershare Private Limited
		Karvy Computershare Private Limited Plot No 17 to 24, Vithalrao Nagar, Madhapur, Hyderabad 500086 Tel: 040- 23420818-828 Fax: 040 23420814 Email: murali@karvy.com Website: www.karvy.com Contact person: Mr. Murali Krishna

Date: March 18, 2008
Place: Mumbai

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